

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (SJ) No. 392 of 2018

Shyam Prakash Singh ... Appellant
Versus
The State of Jharkhand through Central Bureau of Investigation
... Respondent

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Appellant : Mr. Nilesh Kumar, Advocate
For the C.B.I. : Mrs. Nitu Sinha, Advocate

Order No.04 Dated- 10.09.2020

Heard the parties through video conferencing.

Learned counsel for the appellant submits that the vide order dated 24.08.2020 he has submitted before this Court that he has received information that probably the appellant- Shyam Prakash Singh has died and he submitted that he will try to collect and file the death certificate of the appellant and prayed for time but due to printing error the order of this appeal has been typed in Cr. Appeal (SJ) No.460 of 2018 and in Cr. Appeal (SJ) No.460 of 2018 in which he prayed for four weeks' time, has been typed in the instant case. Hence, it is submitted that the order passed in the instant appeal vide order dated 24.08.2020 as well as in Cr. Appeal (SJ) No.460 of 2018 order be modified accordingly.

Having heard the submissions of the learned counsel for the appellant, I find force in the submissions of the learned counsel for the appellant. Hence, the order no.3 dated 24.08.2020 passed in this appeal is modified accordingly and be read as under:-

“Heard the parties through video conferencing.

Learned counsel for the appellant submits that he has received information that probably the appellant

has died and he submits that he will try to collect and file the death certificate of the appellant.

Call for a report from the C.B.I. as to whether the appellant- Shyam Prakash Singh has died.

Also call for a report from the learned trial court as to whether the appellant- Shyam Prakash Singh has died.

Both the reports must be submitted within six weeks.

List this appeal after eight weeks.”

The order no.3 dated 24.08.2020 passed in this appeal is modified to the aforesaid extent only and this order be treated as the order dated 24.08.2020 passed in this appeal.

Animesh/

(Anil Kumar Choudhary, J.)